

To Construct a Road

***1551. Shri Sombir Sangwan, M.L.A.:** Will the Deputy Chief Minister be pleased to state whether there is any proposal under consideration of the Government to construct a road in place of unutilized RD No. 1 minor from Charkhi-Ghasola link road to Bhiwani-Rohtak bye-pass road via Mejban Chowk in Dadri Assembly Constituency; if so, the details thereof ?

Dr. KAMAL GUPTA, URBAN LOCAL BODIES MINISTER

Sir, the ownership of the said minor vests with Irrigation Department and the total length of this minor from Charkhi-Ghasola link road to Bhiwani-Rohtak bye-pass road via Mejban Chowk is approximately 4.5 KM. A portion of 2315 Mtr. of this stretch falls in the limit of Municipal Council Charkhi Dadri and rest of the length is outside municipal limit. Out of 2315 Mtr. length 740 Mtr. was constructed by the municipality and is in good condition. Funds for construction of 675 Mtr. road length by Municipal Council Charkhi Dadri have been sanctioned and necessary action will be taken for construction of this portion after getting NOC from Irrigation Department. Municipal Council Charkhi Dadri has no proposal for construction of remaining 900 Mtr length road.

Municipal Council Charkhi Dadri cannot execute any development work outside municipal limit. PWD B&R has also intimated that they have no proposal for construction of road about 2 KM length which is outside municipal limit.

EXECUTIVE SUMMARY

- i. The total length of this minor from Charkhi-Ghasola link road to Bhiwani-Rohtak bye-pass road via Mejban Chowk is approximately 4.5 KM.
- ii. The ownership of the said minor vests with Irrigation Department.
- iii. A portion of 2315 Mtr. of this stretch falls in the limit of Municipal Council Charkhi Dadri and rest of the length is outside municipal limit.
- iv. Out of 2315 Mtr., municipality has constructed 740 Mtr. and is in good condition.
- v. Funds to the tune of Rs. 80.00 Lakh have been sanctioned for construction of 675 Mtr. road length by Municipal Council Charkhi Dadri. The same shall be constructed after getting NOC from Irrigation Department.
- vi. Municipal Council Charkhi Dadri has no proposal for construction of remaining 900 Mtr length road.
- vii. Municipal Council Charkhi Dadri cannot execute any development work outside municipal limit.
- viii. PWD B&R has also intimated that they have no proposal for construction of road about 2 KM length which is outside municipal limit.

सड़क का निर्माण करना

‘1551. श्री सोमबीर सागंवान, एम0एल0ए0:— क्या उप-मुख्यमंत्री कृपया बताएंगे कि क्या दादरी विधान सभा निर्वाचनक्षेत्र में चरखी-घसोला योजक सड़क से भिवानी-रोहतक बाई-पास सड़क वाया मेजबान चौक तक अनुपयुक्त आर.डी. संख्या 1 माईनर के स्थान पर सड़क के निर्माण करने का कोई प्रस्ताव सरकार के विचाराधीन है; यदि हां, तो उसका ब्यौरा क्या है ?

डा0 कमल गुप्ता, शहरी स्थानीय निकाय मंत्री

श्रीमान जी, उक्त माईनर का स्वामित्व सिंचाई विभाग के पास है और इस माईनर की कुल लंबाई चरखी-घसोला लिंक रोड से भिवानी-रोहतक बाय-पास रोड वाया मेजबान चौक तक लगभग 4.5 किमी है। इस खंड में 2315 मीटर का एक हिस्सा नगर परिषद चरखी दादरी की सीमा में आता है और शेष लंबाई नगरपालिका की सीमा से बाहर है। 2315 मीटर की लंबाई में से 740 मीटर का निर्माण नगरपालिका द्वारा किया गया था और यह अच्छी स्थिति में है। नगर परिषद चरखी दादरी द्वारा 675 मीटर लंबी सड़क के निर्माण के लिए धनराशी स्वीकृत की गई है और इस हिस्से के निर्माण के लिए आवश्यक कार्रवाई सिंचाई विभाग से अनापत्ति प्रमाण पत्र प्राप्त करने के बाद की जाएगी। नगर परिषद चरखी दादरी के पास शेष 900 मीटर लंबी सड़क के निर्माण का कोई प्रस्ताव नहीं है।

नगर परिषद चरखी दादरी नगरपालिका सीमा के बाहर कोई भी विकास कार्य नहीं करवा सकती है। लोक निर्माण विभाग ने भी सूचित किया है कि उनके पास लगभग 2 किमी लंबी सड़क के निर्माण का कोई प्रस्ताव नहीं है जो नगरपालिका सीमा से बाहर है।